

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5744
ANSWERED ON:07.09.2011
PROMOTION OF SC ST EMPLOYEES
Baitha Shri Kameshwar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Article 16(4A) of the Constitution as amended by the Constitution (85th Amendment) Act, 2001 provides for promotion of SC/ST employees in Government Services;
- (b) if so, the details thereof;
- (c) whether the employees belonging to the SC/ST communities of Jharkhand State Civil Service were denied promotions to the Indian Administrative Service;
- (d) if so, the details thereof; and
- (e) the steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) : Yes, Madam. The 85th Amendment, enables the State to make provision of reservation in the matter of promotion, with consequential seniority, in favour of SCs and STs.

(c) : No, Madam. Promotion of State Civil Service officers to Indian Administrative Service takes place in accordance with Indian Administrative Service

(Appointment by Promotion) Regulations, 1995.

(d) & (e) : Does not arise.